considered as a fundamental right which has been explicitly dealt with in Hussainara Khatoon case and this right is implicit in Articles 14 and 21.

It is the constitutional obligation of the Government to devise such procedures as would ensure and implement speedy trial. It is of utmost necessity that present situation may be addressed and meaningful directions may be issued for interest of justice in larger public interest.

Demand to give timely environmental clearances for building and maintaining roads under PMGSY in reserved forest areas

SHRI A. K. SELVARAJ (Tamil Nadu): Sir, the PMGSY is being implemented in the ratio of Central 60 and State 40. The PMGSY is not able to be implemented in reserve forest area where the tribal communities are living because of delay in environmental clearance. The existing roads in the tribal people living areas in forests are in very bad shape and need to be developed under the PMGSY. Both the State and the Central Governments are ready to bear their share for making the existing roads in forest areas as pucca roads. But due to lack of environmental clearance, the work could not be carried out in forest areas across the country, especially in Karamadai block which comes under the district of Coimbatore in Tamil Nadu, that is, Nellithurai to Pillur and Tholampalayam Road to Munukuttai via Arakadavu. Similar roads in other blocks such as Periyanaickanpalayam, Thondamuthur in Coimbatore district should also be developed as pucca roads under the PMGSY. In the absence of pucca roads in tribal living forest areas, the tribal people are facing hardships for transportation and for getting instant medical care. The children of tribal families have to walk a long distance for reaching schools as the vehicular movement on the existing roads is impossible. The elephant attacks on human beings in these areas are high and even result in loss of life.

Therefore, I urge upon the Government to give environmental clearance for development of roads in reserve forest areas in the country so that these roads can be made as pucca roads under the PMGSY with share of both the Central Government and the State Government.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

Demand to waive off the cost of deployment of Central Police Forces incurred by States

SHRI AMAR PATNAIK (Odisha): Sir, admittedly, Left Wing Extremism is a grave internal security threat to the integrity of the nation. Even though law and order

[Shri Amar Patnaik]

is a State subject, naxalism is not. At one time, it had spread across 60 districts, mostly in five States of the country taking toll of hundreds of lives besides impeding development efforts in some of the remotest and poorest regions in these States. My State Odisha has also suffered the brunt of naxalism for decades. Eighteen out of thirty districts were once under the influence of naxal terror. It has substantially reduced now due to the proactive action of the State Government. Whatever success has been achieved in tackling this problem has been possible only due to the combined effort of both the Centre and the State. The Centre has deployed paramilitary forces to supplement the State effort. Besides, this issue cannot be treated as a mere law and order issue. It includes developmental deficit in these districts for which the Centre had earlier framed the IAP and the BRGF which have however been closed now. Despite the above facts, letters are being received from the Centre regularly for recovery of the cost of deployment of these forces from these States.

Hon. Chief Minister of Odisha has repeatedly requested the Centre to waive off this amount. It is, therefore, requested that this expenditure may be met from the Central resources and the cost of deployment incurred by the States so far, ₹ 34,655 crores as on 1.10.2017; Odisha - ₹ 2,907 crore, Jharkhand - ₹ 6,778 crores and Chhattisgarh - ₹ 9,082 crores be completely waived off.

Demand to include the tourist destinations of Odisha in iconic tourist sites development project of Tourism Ministry

SHRI SASMIT PATRA (Odisha): Sir, Odisha is the land of arts, culture, heritage, bio-diversity, scenic beauty and breath-taking tourist sites which is globally acclaimed and acknowledged. For centuries, Odisha's architecture seen today in Konark Sun Temple or the Bio-diverse Chilika lake have mesmerized tourists. The richness of the Diamond Triangle Buddhist Circuit in Odisha has been a beacon of peace and forgiveness for the world. The crocodiles of Bhitarkanika National Park or the tigers of Similipal National Park are memories that bonds a family of tourists for a lifetime after leaving Odisha. Despite such iconic tourist sites being present in Odisha, it comes as a surprise and shock that not even one of the five tourist sites mentioned by me is considered worthy by the Union Government to be listed among the 17 iconic tourist sites to be developed by the Union Government. In the recent Union Budget 2019-20, the Union Finance Minister referred to the development of 17 iconic tourist sites but Odisha has been completely omitted. Hon. Chief Minister of Odisha had written to the Union Government on 10th July, 2019 for inclusion of at least two tourist sites in Odisha from among Konark Sun Temple, Bhitarkanika National Park, Chilika Lake, Similipal National Park and Diamond Triangle Buddhist Circuit